

[Shri S. S. Kothari]

This has been the attitude of Russia. Therefore, my question is:

Will the Indian Government effect a basic change in its policy towards Russia, cast off the role of a semi-stallite and warn Russia, that if it persists in its anti Indian role, India would cease to regard it as a friendly country?

My second question is: What is the effect of representations by India to Russia against the supply of armaments to Pakistan?

MR. SPEAKER: Now I am thinking of disallowing any other question than the self-contained question. But, if anybody wants to add on, he may say 'may I add?' And then you may go on asking questions. If you go on asking second, third or fourth question I am not going to allow it.

SHRI S. S. KOTHARI: Sir, with your kind permission, may I ask as to what will be the effect of the past representations by India to Russia against the supply of arms to Pakistan?

Finally, with regard to India's matching measures, I want to know from the Defence Minister whether it is a fact that many new manufactured tanks cannot be put to service because the production of guns for the tanks is not keeping pace.

SHRI SWARAN SINGH: I would dispose of the last question first. We are producing sufficient number of guns and we have also got some guns already with us which can be fitted on to the tanks.

About the remaining part of the question, I would very briefly say that I completely disagree with his long assessment which contains so many strong words and adjectives but did not contain any substance. I strongly repudiate that. Therefore, his entire premise is incorrect and my simple reply to (1) and (2) is no.

SHRI S. S. KOTHARI: Is he going to change the policy?

SHRI S. KUNDU (Balasore): On a point of order. The question was asked about the size of the tanks. It is not the quantity that matters but the fire-power. What is the fire-power of these 150 tanks?

SHRI NATH PAI (Rajapur): Material information about the calibre of the tanks has been withheld. It makes all the difference. What is the use of telling how many tanks are there? What kind of tanks are they, minor, medium and so on?

SHRI SWARAN SINGH: Our information is that these tanks are the TU-54 and TU-55.

12.56 Hrs.

RE: PERSONS INJURED IN POLICE LATHI CHARGE AT PATEL CHOWK

SHRI HEM BARUA (Mangaldai): Would you kindly ask the Home Minister to make a statement on the progress of health of the MPs injured on the 6th incidents?

श्री रवि राय (पुरी): उन लोगों का स्वास्थ्य कैसा है? 125 लोग लापता हैं उन के बारे में और तीन एमपीज़ के बारे में मंत्री महोदय को बयान देना चाहिये।

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CAHAVAN): I have some information which I would certainly like to give to the hon. House.

The post-mortem report on the body of Shri Behari who died on the 7th March at 2.15 a.m. under unfortunate circumstances has been received. The cause of death is stated to be due to shock and haemorrhage as a result of head injury by blunt force. The magisterial inquest ordered by the District Magistrate, Delhi, is in progress.

Anxious inquiries were made also about the present condition of the MPs admitted as indoor patients. Shri Geroge Fernandes, Shri Bhadoria and Shri Raj Narain are reported to be progressing and they have developed no complications.

The Delhi Police have received a list of 130 persons who are reported to be missing. Efforts are being made to trace them by setting up a special squad.

श्री रवि राय: कितने बच्चे और कितनी औरतें हैं?

श्री यशवन्तराव चव्हाण: इस वक्त डिटेल्स मेरे पास नहीं हैं। लेकिन मैं बाद में दे दूंगा।

If hon. members give me further additional information, I can certainly take it up.

SHRIMATI SUCHETA KRIPALANI (Gonda): How many of them are women?

DR. RAM SUBHAG SINGH (Buxar): It has been publicised that only cane was used. Was the head injury due to a cane charge? Or was any other weapon used?

Also was cane used against Shri George Fernandes whose head was broken, and Shri Raj Narain whose legs have been fractured?

SHRI Y. B. CHAVAN: I would not like to make any positive statement in this matter. The whole thing is under inquiry.

DR. RAM SUBHAG SINGH: But they are propagating such wrong things.

SHRI Y. B. CHAVAN: As far as the post-mortem report is concerned, it has stated that the wound was as a result of use of some blunt force. I would leave it at that. I do not want to take any position. 13 Hrs.

DR. RAM SUBHAG SINGH: But they should be directed not to give wrong publicity. The Deputy Commissioner made a public statement that only cane was used.

SHRI Y. B. CHAVAN: If he has made a statement it will go before the judicial enquiry and it will be looked into.

श्री राम सेवक यादव (बाराबकी): गृह-मंत्री ने बताया है कि मृत्यु कैसे हुई और पोस्ट मार्टम कितने बजे शुरू हुआ और कितने बजे खत्म हुआ और लाश कितने बजे दी गई। यह समय जानकारी हासिल करने का है। इस सदन में न्यायिक जांच की बात कही गई है और उसकी घोषणा भी की गई है। मैं जानना चाहता हूँ कि वह कब शुरू होगी। हम नहीं जानते कि इस बीच में क्या क्या हो रहा है? आज अरोड़ा साहब का बयान अखबारों में आया है कि दूकान लूटी गई और उसको प्रदर्शन-कारियों ने लूटा। लाउड स्पीकर जिस कम्पनी के थे, जोगन्द्र सिंह ठकुराल, उसके ऊपर दबाव डाला जा रहा है कि इस तरह से बयान दिया जाए। इसी तरह से दूसरी तीसरी चीजें यहां हो रही हैं। लोगों को तंग किया जा रहा है और प्रासिकपूशन की बात हो रही है। मैं जानना चाहता हूँ कि जब ज्यूडिशल इनक्वायरी होनी है तो यह जो मैजिस्ट्रीयल इनक्वायरी की बात आज अखबारों में आई है, इसका क्या अर्थ है? इसको क्यों अलग से कराया जा रहा है? ज्यूडिशल इनक्वायरी में यह भी चीज आ सकती थी।

अर्जुन अरोड़ा के जो रिश्तेदार हैं मैजिस्ट्रेट और जो प्रधान मंत्री को खुश करने के लिए इतनी ज्यादाती कर रहे हैं और जिन्होंने प्रेस कॉन्फेंस करके ज्यूडिशल इनक्वायरी की घोषणा के बाद भी

श्री शम्भू नाथ (संदपुर): राजदेव सिंह, डी० आई० जी० डा० राम सुभग सिंह के भतीजे हैं। उनको भी इस में शामिल किया जाये। उसकी भी इनक्वायरी हो।

डा० राम सुभग सिंह: इसकी भी इनक्वायरी की जाए।

श्री राम सेवक यादव: मैं जानता भी नहीं हूँ। ये रिश्तेदारी ज्यादा जानते होंगे क्योंकि ये थोड़े पहले दिन साथ रहे हैं।

जो अर्जुन अरोड़ा साहब के अजीब हैं और जो चाहते हैं कि प्रधान मंत्री के इशारे पर एस० एस० पी० के लोगों को मारना, पीटना, घायल वह भी एक षडयंत्र है और उनको पकड़ कर फंसाया जा रहा है। हो सकता है कि गृह मंत्री को बदनाम करने के लिए, उनको निकालने के लिए भी ऐसा हो रहा हो। प्रधान मंत्री अपनी सत्ता को जमाने के लिए और अपने दल को आगे बढ़ाने के लिए यह सब कर रही हैं। अरोड़ा जैसे मैजिस्ट्रेट के रहते जो आज प्रेस कॉन्फेंस करते हैं और नित नई चीजें कह रहे हैं, उनके रहते हुए क्या आप समझते हैं कि न्यायिक जांच ठीक तरह से हो सकेगी? उनको हटाए बिना, उनको मुअनिल किए बिना क्या ज्यूडिशल इनक्वायरी का कोई मतलब रह जाएगा? क्या वह बेमतलब चीज नहीं हो जाएगी?

पत्रकारों को भी कहा जा रहा है बुला बुला कर डी० आई० जी० के द्वारा कि आप इन खबरों को बड़ा चड़ा कर क्यों छापते हैं, आप इनको पब्लिसिटी क्यों देते हैं, आप छापें ही नहीं। इसी सिलसिले में लिमये जी ने आपको पत्र भी लिखा है। इस तरह से जब तक सम्बन्धित अधिकारियों को आप हटाते नहीं हैं, उनको मुअनिल करते नहीं हैं, तब तक इस न्यायिक जांच का कोई मतलब नहीं होगा। मैं चाहता हूँ कि

[श्री रामसेवक यादव]

संपूर्ण नीति को सरकार स्पष्ट करे और जो जानकारी मैंने चाही है वह भी सदन में वह दे ।

SHRI NATH PAI (Rajapur) : The House and the country was stunned to know what had transpired the day before yesterday. We had thought that there would be improvement in the police attitude towards the demonstrators and public after what was conveyed to them by this House but they seem to be persisting. Far from trying to make amends for what they did, they want to persist in stopping a proper enquiry. I wrote to the Home Minister also. Thakural Company which supplied the loud-speaker unit and the proprietor Mr. Yogender Singh are being harassed. The womenfolk of his family are being questioned and the police are visiting his house again and again. The hon. Home Minister should see to it that this intimidation and deliberate effort to frighten people comes to an end. There are about 107 prosecutions. Several sections of the Penal Code are being employed, when it is considered by the Home Minister that the demonstration was peaceful. The demonstrators are today being prosecuted and a large number of cases are being instituted. This is something extraordinary. What we expect him to do is that the Government takes initiative in (a) withdrawing the cases and (b) instituting a charge for culpable homicide on those who tried to see that Mr. George Fernandes was done to death. We do not know what is being done. Anybody who sees Mr. George Fernandes reaches the conclusion that the effort was to do Mr. Fernandes to death.

SOME HON. MEMBERS : Shame, shame.

SHRI NATH PAI : I want to know; it should not be difficult because the men on duty can be identified. Instead of bringing a charge under section 302 of the Penal Code against those who were trying to commit murder like this—deliberate premeditated and calculated—what is being done by the police today is to intimidate the participants in the demonstration. May we know what the Home Minister is doing in this regard? The enquiry is a different thing.

श्री गुणानन्द ठाकुर (सहरसा) : गृह मंत्री जी ने केवल संसद सदस्यों के संबंध में जानकारी दी है । विद्यार्थक लोग अस्पताल में पड़े हुए

हैं जिन की हालत नाजुक है, उनके बारे में कोई जानकारी नहीं दी है । जो कार्यकर्ता और नेता हमारी पार्टी के अस्पताल में पड़े हुए हैं जो सीरियसली घायल हुए हैं, उनके संबंध में भी कोई जानकारी नहीं दी है । मैं जानना चाहत हूँ कि कितने लोग अस्पताल में हैं, उनमें से कितने विद्यार्थक हैं, कितने अदिवासी हैं, कितने बच्चे हैं और कितनी औरतें हैं ? पूरा ब्यौरा दिया जाए ।

MR. SPEAKER : During the last two days, every Member has expressed his views. Mr. Nath Pai was not there; he had certain information and he gave it. I am not going to allow another debate. Now, the Home Minister.

SHRI S. M. BANERJEE (Kanpur) : Sir, the magistrate has made a statement in which he has said something about the incident which he should not have said, knowing fully well that the matter is referred to the Committee of Privileges and also a judicial enquiry is being instituted into it. Kindly read the statement.

SEVERAL HON MEMBERS rose—

MR. SPEAKER : Enough time was given yesterday.

डा० सुशीला नायर (झांसी) : इन्होंने मान लिया है कि सिर फूटा था और सिर फूटने के कारण वह आदमी मर गया । सिर फूटने के बाद उसको सीधे अस्पताल ला कर क्यों दाखिल नहीं किया गया... (इंटरप्शन)

श्री कामेश्वर सिंह (खगरिया) : सब सवालोंने का जवाब एक साथ न दिया जाए क्योंकि तब कई सवालों का जवाब नहीं आया । एक एक सवाल का बारी बारी से जवाब दिया जाए ।

डा० सुशीला नायर : जो घायल हुए उनको पुलिस स्टेशन क्यों ले जाया गया, उनको सीधे अस्पताल क्यों नहीं पहुंचाया गया, इसके पीछे क्या राज है ?

SHRI Y. B. CHAVAN : The first question that was asked was, by what time the post-mortem was completed. It went on for some time and by about 2 O'clock the post-mortem was completed. Naturally it takes some time for handing over the body. I think that was possibly the intention of asking that question.

SHRI Y. B. CHAVAN : I made enquiries about the delay that took place in handing over the body. There were two factors that came in the way. One was, even though the postmortem was completed... (Interruption).

श्री रवि राय : इस सवाल को यहां तीन बार उठाना पड़ा ।

SHRI Y. B. CHAVAN : I am merely giving facts. Immediately after the post-mortem was completed, they wanted for the magistrate who is in charge of holding the inquest, because it is considered to be his duty he goes and see the body and note down the condition of the body, because he has ultimately to make certain observations. That took time.

श्री रवि राय : आइडेंटिफिकेशन के लिए क्या पांच घंटे लग सकते हैं ? कितना समय लगता है ?

SHRI Y. B. CHAVAN : Possibly they have to take certain steps even for handing over the body. There was delay. I do not want to claim there was no delay. But these are the facts. The magistrate had to go there and observe things

श्री राम सेवक यादव : हमें बताया गया था कि बाराबंकी के रिश्तेदारों से बानचीत कर रहे हैं ।

श्री स० मो० बनर्जी : क्या आइडेंटिफिकेशन के लिए पांच घंटे लगते हैं ? हमें कल इस सवाल को तीन बार उठाना पड़ा ।

SRI MORARJI DESAI (Surat): I do not think there is any law which requires it.

SHRI Y. B. CHAVAN : That is the practice.

SHRI MORARJI DESAI : It is a wrong practice.

SHRI Y. B. CHAVAN: He has to make certain observations and see the condition of the body.

SHRI BAL RAJ MADHOK : (South Delhi): The dead body was given only after the matter was raised here in the House twice.

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SHRI Y. B. CHAVAN: This is the reason for the delay. Whether he did it by way of abundant caution or as a statutory obligation, I cannot say. (Interruptions). About the loudspeaker man, as I entered the House, Mr. Nath Pai gave me a letter about it. I will certainly find out the facts. As far as the investigations are concerned, naturally the police and other authorities who are investigating will continue to investigate the matter. How can anybody stop the investigation ? (Interruptions). I would like to make it clear; I heard such a statement was made yesterday also. I have made enquiries, and the Deputy Commissioner Arora, is in no way related to Mr. Arjun Arora. I do not think if anybody is relative of Dr. Ram Subhag Singh, that is going to become relevant in this matter. It will be our duty to see that the officers also are not demoralised for this reason. (Interruptions).

Mr. Gunanand Thakur wanted to know the number of MLAs, scheduled castes scheduled tribes, etc. Unfortunately I have not got detailed information about it.

श्री कामेश्वर सिंह : मंत्री महोदय कार्यकर्ताओं और विवादायकों के बारे में सूचना दें ।

श्री यशवंतराव चव्हाण : उन में श्री रामानन्द तिवारी हैं, और मेम्बर है, जिन को मैं मिला हूँ । लेकिन इस बारे में पूरी इन्फिना इस बकत मेरे पास नहीं है । अगर माननीय सदस्य चाहें तो मैं कल या बाद में दे दूंगा ।

SHRIMATI SUCHETA KRIPALANI (Gonda): In view of the fact that a judicial enquiry is going to be ordered, it is but natural that the officers concerned will like to shield those people. That is why the officers like the D. M. S. P. and others who were there should be transferred. At least that must be done. Otherwise, they would try to protect the concerned officers and police men.

SHRI Y. B. CHAVAN : Yesterday when this question was referred to, I said, I will have to go into those matters. I will certainly go into it. The question of officials directly concerned with the lathi charge can be considered. But you cannot change the entire set up of the Delhi Administration for that purpose.

SHRI S. M. KRISHNA (Mandya) : Why is there delay in naming the Judge who is to conduct the enquiry ?

SHRI Y. B. CHAVAN : The House wanted that some serving Judge should be appointed. For that, we will have to consult the Chief Justice. That will take some time. I would like to finalise it as early as possible. (Interruptions).

Then, Dr. Nayar raised the question about the facts—how the man got injured, why was he not brought to the hospital in time, etc. I must say these matters are being looked into. I cannot give a reply now. This is exactly the matter which will have to be gone into.

डा० सुनीला नायर : अध्यक्ष महोदय, रोज़ ऐसा हो रहा है। एक्सिडेंट में आदमी का खून बह रहा है, मर रहा है, लेकिन उस को हास्पिटल न ले जा कर पुलिस स्टेशन ले जाया जाता है। वह बड़ी सीरियस बात है।

श्री यशवंतराव चव्हाण : मैं इस को देख लूंगा।

श्री जनेश्वर मिश्र (फूलपुर) : अध्यक्ष महोदय, पोस्ट-मार्टम के बारे में गृह-मंत्री सदन को गुमराह कर रहे हैं। वह बहुत सी बातों को छिपाने की कोशिश कर रहे हैं। जब मैं वहां लाश लेने के लिए 4½ बजे पहुंचा, तो मैजिस्ट्रेट, श्री अशोक कपूर, रिपोर्ट तैयार कर रहे थे। मैंने उन से पूछा कि आप रिपोर्ट तैयार करने कब आये। उन्होंने कहा कि मैं पीने चार बजे इस कमरे में दाखिल हुआ था। मैंने फिर पूछा कि पुलिस के सर्जन, डा० ए० के० शाह ने पोस्ट-मार्टम कितने बजे किया था। मुझे बताया गया कि उन्होंने 12 बजे पोस्ट-मार्टम कम्पलीट किया था। 12 बजे से पीने चार बजे तक पीने चार घंटे होते हैं। इस समय में उस लाश को बर्फ ढका नहीं गया। चार घंटे में वह लाश सड़े बिना कैसे रह सकती है! मंत्री महोदय ने इस बारे में कुछ नहीं बताया है। वह बहुत सी बातें छिपा रहे हैं। जब पोस्ट-मार्टम होता है... (व्यवधान) कभी इन का भी पोस्ट-मार्टम होगा और बर्फ नहीं रखी जायेगी। ये बहुत तकलीफ की बातें हैं।

अध्यक्ष महोदय : ये सब बातें जुडिशल एन-क्वायरी में सामने आयेंगी।

श्री जनेश्वर मिश्र : मंत्री महोदय ने कहा है कि पोस्ट-मार्टम होता है और उस के बाद मैजिस्ट्रेट रिपोर्ट देता है। तो क्या मैजिस्ट्रेट के सामने पोस्ट-मार्टम नहीं हुआ करता है? क्या मैजिस्ट्रेट एक्सेन्ट रहता है और तब पुलिस का सर्जन पोस्ट-मार्टम करता है? श्री राम सेवक यादव ने चिट्ठी भेजी थी कि वह लाश जल्दी दी जाये; उस को बर्फ से नहीं ढका गया है, इस लिए वह सड़ सकती है, लेकिन फिर भी लाश नहीं दी गई। हमारे यह कहने के बावजूद कि हम संसद-सदस्य हैं, 4½ बजे के बाद एक घंटे तक पुलिस के लोगों ने हम को परेशान किया।

SHRI Y. B. CHAVAN: As I said possibly he might have completed the examination by 12 O'Clock but actually the report was received by 2 O'Clock, may be a few minutes earlier or later. But the only point I was making was that Shri Kapur, who was the inquiring magistrate, he had to go to see the body. Whether it was legally necessary or not, I am non certain possibly, that may be the practice in Delhi. But here the hon. Member made mention that during the *post mortem* the magistrate is supposed to be present. That is not so. It is not necessary.

श्री रवि राय : अखबार वालों को टेलिफोन किया जा रहे हैं कि इस मामले को प्ले-अप न किया जाय। यह प्रैस की फ्रीडम का सवाल है। जिन लोगों ने श्री जार्ज फरनेन्डीज को मारा उन को ट्रांसफर या मुअनिल नहीं किया जा रहा है।

श्री राम सेवक यादव : न्यायिक जांच की घोषणा के बाद भी श्री अरोड़ा जो बयान दे रहे हैं, उस के बारे में मंत्री महोदय का क्या कहना है?

SHRI Y. B. CHAVAN As far as the press report is concerned, if the officer concerned of the Delhi Administration has put his own point of view before the public, I do not know how one can stop that. I do not know what statement has been made by him.

श्री राम सेवक यादव : अगर उन का बर्षान घटना के दिन आता, तो समझ में आ सकता

या, लेकिन घटना के तीन दिन के बाद उन का वर्णन आ रहा है। यह तो कुकिंग अप हो रहा है।

श्री एस० एम० जोशी (पूना) : अगर उस को मुअनिल या ट्रामफर कर दिया जाय, तो वह प्रेस में अपनी बात कह सकता है। लेकिन अपने पद पर बने रह कर उस को इस तरह के बक्तव्य देने का क्या अधिकार है ?

SHRI Y. B. CHAVAN: I would like to make one point very clear. You have raised the question of the officers who were directly concerned with the lathi charge etc. I think the District Magistrate is not directly concerned with lathi charge. He is not. So, on the question of the transfer of the officers who are directly concerned with the lathi charge, who gave orders of lathi charge etc. I have told you that I will look into this matter. I am looking into this matter.

SHRI SAMAR GUHA (Contai) : How long will you take? In the mean while, the officers may commit mischief.

SHRI Y. B. CHAVAN: I can understand the worry and anxiety of the hon. Members in this matter. But as long as the judge who will be asked to look into this matter will be an objective serving High Court Judge and I do not think we should have any reason to suspect anything.

MR. SPEAKER: So far as the motion of privilege and the letter the about somebody lobbying for the Prime Minister are concerned, they came to me only this morning.

SHRI S. M. BANERJEE (Kanpur) : What about our privilege motion ?

MR. SPEAKER: I cannot give any ruling on it. They came to me while I was sitting here. Every paper comes to me while I am sitting here.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : What about my privilege motion which I gave yesterday ?

MR. SPEAKER: There could not be two motions at one and the same time.

SHRI KANWAR LAL GUPTA: That is why I am asking about it today. I gave notice yesterday.

MR. SPEAKER: I did not accept it.

13.21 Hrs.

PAPERS LAID ON THE TABLE
NOTIFICATION REG. MANAGEMENT OF THE
BENGAL NAGPUR COTTON MILLS AND
ANNUAL REPORT OF TEA BOARD

बंदेशिक व्यापार मंत्रालय में उप-मंत्री (श्री राम सेवक) : मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ—

(1) उद्योग (विकास तथा विनियमन) अधिनियम, 1951 की धारा 18-क की उप-धारा (2) के अन्तर्गत बंगाल नागपुर काटन मिल्स लिमिटेड, राजनन्दगांव, के प्रबन्ध के बारे में अधिसूचना संख्या एस० ओ० 1098 (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति, जो दिनांक 17 मार्च, 1970 के भारत के राज-पत्र में प्रकाशित हुई थी। [Placed in Library. See No. LT-3129/70]

(2) वर्ष 1968-69 के लिए चाय बोर्ड के वार्षिक प्रशासनिक प्रतिवेदन की एक प्रति। [Placed in Library See. No. LT-3130/70]

PUBLIC ACCOUNTS COMMITTEE
NINTH-FIFTY REPORT

श्री अटल बिहारी वाजपेयी (बलरामपुर) : अध्यक्ष महोदय, मैं सीमा-शुल्क तथा केन्द्रीय उत्पादन-शुल्क से सम्बद्ध लोक लेखा समिति के 72 वें प्रतिवेदन में दर्ज सिफारिशों पर सरकार द्वारा की गई कार्यवाही के बारे में समिति का 95 वां प्रतिवेदन प्रस्तुत करता हूँ।

13.22 hrs.

The Lok Sabha adjourned for Lunch: third minutes past fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at thirty four minutes past Fourteen of Clock.

[MR. DEPUTY-SPEAKER in the Chair]
*DEMANDS FOR GRANTS 1970-71—contd.

MINISTRY OF EXTERNAL AFFAIRS—contd.
MR. DEPUTY-SPEAKER : Shri S. M. Joshi.

The Minister will reply roundabout 4 O'Clock.

*Moved with the recommendation of this president.